

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 315**  
IB-47(ND)/2022

**IN THE MATTER OF:**

M/s. Bank of Baroda

**.....APPLICANT/PETITIONER**

Vs.

M/s. Ritu Shree Somani

**.....PERSONAL GUARANTOR**

**SECTION**

**U/s 95(1)**

**Order delivered on 03.05.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **21.07.2023.**

**Sd/-**

**(Court Officer)**